

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 176 of 2006

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Biro Kharia --- --- Appellant

Versus

The State of Jharkhand. -- --- Respondent

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through Video Conferencing

For the Appellant : Mr. G.C. Sahu, Adv.
For the State : Mr. Shekhar Sinha, P.P.

06/05.04.2021 The matter has been placed today on an office note.

A request has been made by the District and Additional Sessions Judge-II, Gumla through letter no.62 dated 26th March 2021 for return of the lower court records in connection with Sessions Trial No.141/2004 (S) arising out of the same Palkot P.S. Case No.14/2002 from which the instant appeal arises. In the supplementary sessions trial, the other co-accused Ledia Khariyain wife of Biro Kharia and Anita Kumari daughter of Biro Kharia are being tried.

Let the lower court records be sent to the court concerned. However, xerox copy and scanned copy of the LCR be retained. On conclusion of Sessions Trial No.141/2004 (S), LCR be returned to this Court.

On request of learned counsel Ms. Vandana Bharti, her name be deleted from the cause list.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Shamim/